

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## JAIPUR BENCH, JAIPUR

### ORDER SHEET


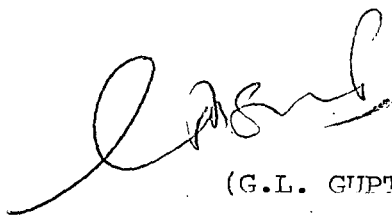
APPLICATION NO.: CP 96/2001 (OA 249/2001)

Applicant (s) Pramod Kumar

Respondent (s) V.D. Gupta

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>29.8.2002</p> <p>Mr. Alok Gupta, Proxy counsel for Mr. P.P. Mathur, Counsel for the applicant. Mr. S.S. Hassan, Counsel for the respondents.</p> <p>Applicant present in person. Reply filed by the respondents indicates that the order of the Tribunal has been implemented in total.</p> <p>2. Today the learned counsel for the respondents has filed before us a photocopy of the payment sheet which bears the signature of the applicant with date 28.8.2002. Applicant in person states that this payment has been made to him.</p> <p>3. Applicant has not been able to show in what respect the order has not been implemented.</p> <p>4. In view of the facts that order of the Tribunal has been implemented, there is no cause to continue the contempt proceedings.</p> <p>5. Consequently the Contempt Proceedings are hereby dropped. Notice issued are hereby discharged.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">               (GOPAL SINGH)              ADMN. MEMBER           </div> <div style="text-align: center;">               (G.L. GUPTA)              VICE CHAIRMAN           </div> </div>

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 3/9/02